

KARNATAKA MUNICIPALITIES (CORRESPONDENCE) RULES, 1965

CONTENTS

1. <u>Title</u>

2. Definition

3. <u>Correspondence with the Government, etc.</u>

4. Correspondence with other Officers of Government.

5. <u>Copies of communications to be sent to the President of the</u> <u>Municipal Council.</u>

6. <u>Communications addressed to the President or any other Officer</u> to be transmitted to the Municipal Commissioner or the Chief <u>Officer</u>

7. <u>Repeal</u>

KARNATAKA MUNICIPALITIES (CORRESPONDENCE) RULES, 1965

In exercise of the powers conferred by sub-section (2) of Section 323 of the Karnataka Municipalities Act, 1964 (Karnataka Act 22 of 1964), the Government of Karnataka, hereby makes the following rules, the draft of the same having been published as required by sub-section (1) of the said section, in Notification No. PLM 14 MLR 65, dated 8th March, 1965, published as GSR 427 in Part IV, Section 2-C(i) of the Karnataka Gazette, Extraordinary, dated 9th March, 1965, namely.

1. Title :-

These rules may be called the Karnataka Municipalities (Correspondence) Rules, 1965.

2. Definition :-

In these rules, "Act" means the Karnataka Municipalities Act, 1964.

3. Correspondence with the Government, etc. :-

(1) All correspondence between a Municipal Council and the Government, or the Commissioner shall be conducted by the Municipal Commissioner or the Chief Officer, as the case may be of such municipality:

Provided that correspondence relating to the Municipal

Commissioner or the Chief Officer shall be conducted by the President of the Municipal Council.

(2) A communication from a Municipal Council addressed to the Government shall ordinarily be forwarded.

(a) in the case of a city Municipal Council, through the Commissioner; and

(b) in the case of a town Municipal Council, through the Deputy Commissioner and the Commissioner.

4. Correspondence with other Officers of Government. :-

All correspondence between the Municipal Council and any Officer of Government (other man the Commissioner) or any local authority or other body shall be conducted by the Municipal Commissioner, or the Chief Officer, as the case may be.

5. Copies of communications to be sent to the President of the Municipal Council. :-

¹ [Copies of all communications addressed to the Government under Rule 4 shall be forwarded to the President of the Municipal Council:

Provided that nothing in this rule shall apply to communication which, in the opinion of the Municipal Commissioner, or the Chief Officer, as the case may be, are of a confidential nature.]

1. Rule 5 substituted by GSR 364, dated 19/21-12-1979

<u>6.</u> Communications addressed to the President or any other Officer to be transmitted to the Municipal Commissioner or the Chief Officer :-

All communications whether addressed to the President of a Municipal Council or to any other Officer, whether by name or otherwise, relating to the Municipal Council or the administration of me Act, shall be transmitted to the Municipal Commissioner or the Chief Officer, as the case may be, without any delay:

Provided that communications relating to the Municipal Commissioner or the Chief Officer, or such communications of a confidential nature addressed to the President of the Municipal Council, as he deems fit, may not be so transmitted.

7. Repeal :-

Any bye-law or rule or any other provision made in this behalf is

hereby repealed.